

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

129. C.P. 707/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Kundanbala Wd/o. Ratilal Busa

V/s.

Himalaya House Co Ltd.

SECTION 241(1)(a) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Adv. Suresh Dhole a/w Adv. Pravin Mengane for Petitioner & Adv. P.V. Ramana i/b Adv. Saikumar P.M for Respondent and Ms. Renuka Vora, Manager of the company of Himalaya House Co. Ltd. appeared physically.

Pleadings are complete.

Proxy counsel for Respondent and Ms. Renuka Vora, is present in the Court physically and seeks short accommodation on the ground that the advocate on record could not appear due to medical ground. Request considered.

As the matter is very old of year 2018. No further adjournment would be granted. List on **11.06.2024 at 3:30 PM.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//